Central Administrative Tribunal Principal Bench

OA-2364/2018

New Delhi, this the 02nd day of July, 2018

Hon'ble Mr. S.N. Terdal, Member (J)

Smt. Kusum, Age-38, Group-C, W/o Late Sh. Ram Narayan Mourya D-220, Punjabi Basti, Baljit Nagar, West Patel Nagar, New Delhi-110008.

... Applicant

(through Sh. Sumit Sinha)

Versus

- Delhi Development Authority, Through its Vice Chairman, D Block Vikas Sadan, INA, New Delhi-110023.
- The Executive Engineer (E), Delhi Development Authority ELD, 8, 21st Floor, Vikas Minar, ITO New Delhi-110002.

Respondents

(through Sh. Rajeev Kumar)

ORDER (ORAL)

Heard.

- 2. Perused the OA and the documents. Admit. Learned counsel Sh. Rajeev Kumar accepts notice.
- 3. At this stage, learned counsel for the applicant submits that the representation dated 04.01.2018 of the applicant be directed to be disposed of by the respondents. Learned counsel for the respondents submits that there is no harm in allowing his prayer.

OA-2851/17

4. Respondents are directed to dispose of the representation dated 04.01.2018 within 2 $\frac{1}{2}$ months from the date of receipt of certified copy of this order. OA is accordingly disposed of.

(S.N. Terdal) Member (J)

/ns/